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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ O.M.P. (COMM) 376/2022, I.A. 14491/2022, I.A. 14492/2022, I.A.  
14493/2022

UNION OF INDIA .....Petitioner

Through: Mr. Sandeep Kumar Mahapatra,  
CGSC, Ms. Mrinmayee Sahu and Mr.  
Tribhuvan, Advs.

versus

VISHAL INFRASTRUCTURE LTD .....Respondent

Through: Mr. Aditya Sikka, Ms. Onshi Jakhar  
and Ms. Yuganshi Singh, Advs.

**CORAM:**  
**HON'BLE MR. JUSTICE JASMEET SINGH**

**ORDER**  
**04.08.2025**

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1. Despite earlier orders, the arbitral record is not available.
2. Let a fresh reminder be issued to the learned Arbitrator to submit the arbitral record with the Court.
3. In case the same is not done, the parties are at liberty to file whatever arbitral record is available in their power and possession and thereafter, the matter shall be heard and decided.
4. List on 05.12.2025.

**JASMEET SINGH, J**

**AUGUST 4, 2025/DM**